

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) No. 224 of 2018

IN THE MATTER OF:

T.O. Abraham

S/o Late Kuruvila Unnittan
Thttathil (Maliyekkal)
Thuruthikkadu (PO)
Mallappally,
Kerela Estate

...Appellant

Vs

1. Cavunal Rubber Estates (P) Ltd.

St. Mary's Group Towers, Muthoor P.O.
Thiruvilla 689107
Kerala State

....Respondents

2. Shri T.O Aleyas

Thottathil Muthoor P.O.
Thiruvalla
Kerala

3. Shri Jose Thomas

S/o P.O. Thomas
Padinjare Puthen Veedu
Kannankodu Muri
Adoor Village
Kerala

4. Mr. Abraham Baby

S/O Late T.O. Baby
Mary Sadanam
Thuruthicaud(PO)
Mallappally,
Kerala State

5. Mr. Giri Kuriakose

S/o. Late T. O Kuriakose
Thottathil Puthienpura
Thuruthicaud(PO)
Mallappally,
Kerala State

6. Mr. Binu Zackariah

S/O Late T.S. Skaria
 Urumbikkunel, Thuruthicaud(PO)
 Mallappally
 Kerala State

For Appellant(s): None

For Respondent(s): None

Order

01.10.2018: In this matter on 25th September, 2018 counsel for both sides were present. At that time Advocate Mr. Reegan S. Bel for the Appellant had submitted that the Special Leave Petition filed by the Appellant in Hon'ble Supreme Court of India against the orders of High Court has been dismissed and that he wants to file Application for withdrawal of this Appeal. He was permitted. He was to file the same on 26th September, 2018. In spite of such statement, the counsel for Appellant did not file the Application. The matter was listed on 26th September, 2018.

On 26th September, 2018 when matter was taken up none was present for either parties. The matter was adjourned and listed for today i.e. 1st October, 2018.

Even today, nobody is present for either parties and it does not appear that the Appellant has filed the Application for withdrawal as stated earlier.

In the background, the Appeal is **dismissed in default**.

(Justice A.I.S. Cheema)
 Member (Judicial)

(Balvinder Singh)
 Member (Technical)

sh/gc